

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001.

No. 4/RTI/98/2019/PPEMS/

Dated:27th December,2019

To,

[REDACTED]
[REDACTED]
[REDACTED] a.

Subject: - Information sought under RTI Act, 2005- Regarding.

Sir,

With reference to your RTI application dated 29.11.2019, received in the Commission through E-mail. I am to furnish item wise information as under: -

Item No.1:- The due date for filing of Donation/Contribution Report is 30th September,2019 and then 31st October,2019 as extended by CBDT.

Item No.2 & 7:- As per the 29 C of the Representation of the People Act, 1951. Political Parties are required to submit their Contribution Reports in the Election Commission of India. The Commission then forwarded the Contribution Reports to Central Board of Direct Taxes for scrutiny and further action. Where the treasurer of any political party or any other person authorised by the political party in this behalf fails to submit a report under sub-section (3), then, notwithstanding anything contained in the Income-tax Act, 1961 (43 of 1961), such political party shall not be entitled to any tax relief under that Act. The copy of the 29 C is enclosed. The Central Board of Direct Taxes can take action in this matter.

Item No.3, 4, 5&6:- All National, Recognized State Political Parties & Registered Un-recognized Political Parties are required to submit the said report. The list available on Commission's website under the link: <https://eci.gov.in/candidate-political-parties/list-of-political-parties/>

The information in respect of national and State political parties is enclosed. The information of unrecognized political parties are available with the concerned chief electoral officer where party headquarter is situated. They are separate public authorities. The RTI application cannot be transferred as the public authorities are more than one. However, you are also been informed that the Chief Electoral Officers are also required to upload the report in their website. The information can be seen in the Chief Electoral Officer's website which is linked with the Commission's website eci.gov.in.

If you are not satisfied with the information provided to you, you may make an appeal to the first appellate authority within 30 days of receipt of this letter. The details of first appellate authority are as under: -

Sh. Bernard John

Sr. Principal Secretary & First Appellate Authority,
Election Commission of India,
Nirvachan Sadan, Ashoka Road,
New Delhi-110001.

Yours faithfully,



(TEETAV RAO)

CPIO & UNDER SECRETARY

Status of filing contribution report by the National parties for the financial year 2018-19

Due date for filing Contribution Report - Due date of filing of return 30th September,2019

Due date for filing Income Tax Return for Financial Year 31st October,2019*

List prepared as on Date: 31.10.2019

S. No.	Name of the party	Head Quarters/Official Address	date of filing of original
			Date of filing
1	All India Trinamool Congress	30-B Harish Chatterjee Street, Kolkata- 700026 (West Bengal)	26.09.2019
2	Bahujan Samaj Party	4, Gurudwara Rakabganj Road, New Delhi – 110001.	19.08.2019
3	Bharatiya Janata Party	11, Ashoka Road, New Delhi – 110001.	31.10.2019
4	Communist Party of India	Ajoy Bhawan, Kotla Marg, New Delhi – 110002.	03.10.2019
5	Communist Party of India (Marxist)	A.K.Gopalan Bhawan, 27-29, Bhai Vir Singh Marg (Gole Market), New Delhi - 110001.	21.10.2019
6	Indian National Congress	24,Akbar Road, New Delhi – 110011.	30.08.2019
7	Nationalist Congress Party	10, Bishambhar Das Marg, New Delhi-110001.	20.09.2019

*Due date for filing the Income was extended by CBDT 31st October,2018 vide CBDT letter No. 225/157/2019/ITA.II dated 27th September,2019.

filing Contribution Report by the State Recognized political parties for the financial year

Due date for filing Contribution Report - Due date of filing of return 30th September, 2019

Due date for filing Income Tax Return for Financial Year 2018-19 - 31st October, 2019*

List prepared as on Date: 06.12.2019

Name of the State (Having the headquarters /postal address of the state recognized parties	Name of the State Party	date of filing and amount of Date of filing
1	2	3(a)
Andhra Pradesh	Telangana Rashtra Samithi	25.10.2019
	Telugu Desam	25.07.2019
	Yuvajana Sramika Rythu Congress Party	27.09.2019
	All India Majlis-E-Ittehad-UI- Muslimeen	02.11.2019
Arunachal Pradesh	People's Party of Arunachal	Not filed yet
Assam	All India United Democratic Front	08.08.2019
	Asom Gana Parishad	Not filed yet
	Bodoland Peoples Front	Not filed yet
	People's Democratic Front	Not filed yet
Bihar	Rashtriya Lok Samata Party	Not filed yet
Chhattisgarh	Janta Congress Chhattisgarh(J)	Not filed yet
Goa	Goa Forward Party	Not filed yet
	Maharashtrawadi Gomantak	Not filed yet
Jammu & Kashmir	Jammu & Kashmir National Conference	Not filed yet
	Jammu & Kashmir National Panthers Party	Not filed yet

	Jammu and Kashmir Peoples Democratic Party	Not filed yet
Jharkhand	AJSU Party	Not filed yet
	Jharkhand Mukti Morcha	02.09.2019
	Jharkhand Vikas Morcha (Prajantrik)	17.09.2019
Kerala	Kerala Congress (M)	Not filed yet
Maharashtra	Maharashtra Navnirman Sena	26.06.2019
	Shiv Sena	24.09.20219
Manipur	People's Democratic Alliance	Not filed yet
	National People's Party	Not filed yet
Meghalaya	United Democratic Party	Not filed yet
	Hill State People's Democratic Party	Not filed yet
Mizoram	Mizo National Front	Not filed yet
	Mizoram People's Conference	Not filed yet
	Zoram Nationalist Party	Not filed yet
Nagaland	Naga Peoples Front	18.10.2019
	National Democratic Progressive Party	18.10.2019
N.C.T. of Delhi	Aam Aadmi Party	26.09.2019
	All India Forward Bloc	Not filed yet
	Indian National Lok Dal	30.07.2019
	Janata Dal (Secular)	31.08.2019
	Janata Dal (United)	27.09.2019
	Lok Jan Shakti Party	23.09.2019
	Rashtriya Janata Dal	Not filed yet
	Rashtriya Lok Dal	11.09.2019
Samajwadi Party	13.09.2019	
Orissa	Biju Janata Dal	23.10.2019
Puducherry	All India N.R. Congress	Not filed yet
Punjab	Shiromani Akali Dal	29.07.2019

Sikkim	Sikkim Democratic Front	26.09.2019
	Sikkim Krantikari Morcha	Not filed yet
Tamil Nadu	All India Anna Dravida Munnetra Kazhagam	22.07.2019
	Dravida Munnetra Kazhagam	05.10.2019
	Desiya Murpokku Dravida Kazhagam	29.10.2019
	Indian Union Muslim League	14.11.2019
	Pattali Makkal Katchi	29.10.2019
Telanangana	All India Majlis-E-Ittehad-UI-Muslimeen	Not filed yet
Tripura	Indigenous People's Front	Not filed yet
West Bangal	Revolutionary Socialist Party	Not filed yet

*Due date for filing the Income was extended by CBDT 31st October,2018 vide CBDT letter No. 225/157/2019/ITA.II dated 27th September,2019.

Representation of the People Act, 1951
(PART II.—Acts of Parliament)

Explanation.—For the purposes of this section and section 29C,—

- (a) “company” means a company as defined in section 3;
- (b) “Government company” means a company within the meaning of section 617; and
- (c) “contribution” has the meaning assigned to it under section 293A,

of the Companies Act, 1956 (1 of 1956) and includes any donation or subscription offered by any person to a political party; and

(d) “person” has the meaning assigned to it under clause (31) of section 2 of the Income-tax Act, 1961 (43 of 1961), but does not include Government company, local authority and every artificial juridical person wholly or partially funded by the Government.

29C. Declaration of donation received by the political parties.—(1) The treasurer of a political party or any other person authorised by the political party in this behalf shall, in each financial year, prepare a report in respect of the following, namely:—

- (a) the contribution in excess of twenty thousand rupees received by such political party from any person in that financial year;
- (b) the contribution in excess of twenty thousand rupees received by such political party from companies other than Government companies in that financial year.

(2) The report under sub-section (1) shall be in such form as may be prescribed.

(3) The report for a financial year under sub-section (1) shall be submitted by the treasurer of a political party or any other person authorised by the political party in this behalf before the due date for furnishing a return of its income of that financial year under section 139 of the Income-tax Act, 1961 (43 of 1961), to the Election Commission.

(4) Where the treasurer of any political party or any other person authorised by the political party in this behalf fails to submit a report under sub-section (3) then, notwithstanding anything contained in the Income-tax Act, 1961 (43 of 1961), such political party shall not be entitled to any tax relief under that Act.]

PART V
CONDUCT OF ELECTIONS

CHAPTER I.—*Nomination of Candidates*

¹[30. Appointment of dates for nominations, etc.]—As soon as the notification calling upon a constituency to elect a member or members is issued, the Election Commission shall, by notification in the Official Gazette, appoint —

- (a) the last date for making nominations, which shall be the ²[seventh day] after the date of publication of the first-mentioned notification or, if that day is a public holiday, the next succeeding day which is not a public holiday;

1. Subs. by Act 27 of 1956, s. 14, for s. 30.

2. Subs. by Act 40 of 1961, s. 7, for "tenth day" (w.e.f. 20-9-1961).